

## Rajpreet Kaur And Others Vs M/s Shiv Motors (Regd.) Patran And Others

**Court:** High Court Of Punjab And Haryana At Chandigarh

**Date of Decision:** March 6, 2019

**Acts Referred:** Motor Vehicles Act, 1988 " Section 166

**Citation:** (2019) 1 AndhWR 401

**Hon'ble Judges:** Avneesh Jhinganm, J

**Bench:** Single Bench

**Advocate:** B.P.S. Virk, Vinod Gupta

**Final Decision:** Disposed Off

### Judgement

Sr.No.,Particulars,Amount awarded

1.,Monthly income,Rs. 4000/-

2.,40%future prospects,Rs. 1600/-

3.,1/4th deduction for selfexpenses,Rs. 1400/-

4.,Multiplier of 16," $4200 \times 12 \times 16 = 8,06,400/-$

5.,Conventional heads,"Rs. 70,000/-

6.,Total,"Rs. 8,76,400/-